

Complaints lodged under food security scheme

†3432. SHRI PREM CHAND GUPTA:
SHRIMATI MISHA BHARTI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has received any complaints from State Governments with regard to problems being faced about storage and distribution of foodgrains under Food Security Scheme, if so, the details thereof;

(b) the steps taken by Government to overcome these problems; and

(c) the quantity of main foodgrains distributed and expenditure incurred on implementation of this scheme, State-wise, particularly in the States of Bihar and Jharkhand during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) and (b) No complaint has been received from any State Government regarding shortage of storage capacity in their State. There is sufficient storage capacity available for storage of Central pool foodgrains.

Foodgrains under National Food Security Act, 2013 (NFSA) are distributed to eligible households through Targeted Public Distribution System (TPDS), which is operated under joint responsibility of the Central and State/UT Governments. There have been complaints about irregularities in the functioning of the TPDS in some States/Regions in the country. As and when complaints are received by the Government from individuals and organizations as well as through press reports, these are referred to the State Governments/UT Administrations concerned for inquiry and appropriate action.

(c) State/UT-wise details of monthly foodgrains allocation is given in Statement-I (*See below*).

Foodgrains for distribution through TPDS under NFSA are allocated to States/UTs at subsidized rates. For States which have adopted Decentralized Procurement (DCP) Scheme, food subsidy is directly released to them by Government of India for quantity of food grains procured and distributed by them. Besides, in the three UTs of Chandigarh, Puducherry and urban areas of Dadra and Nagar Haveli, which are implementing NFSA in cash transfer mode, funds are released for direct transfer of

† Original notice of the question was received in Hindi.

food subsidy in cash into the bank accounts of eligible households. The details of food subsidy released to various DCP States, including Bihar and three UTs implementing NFSA in cash transfer mode during the current year is given in Statement-II (See below). Jharkhand is not a DCP State.

Statement-I

Monthly allocation of foodgrains under National Food Security Act, 2013

(in thousand tons)

Sl. No.	State/UT	Rice	Wheat	Total
1.	Andhra Pradesh	154.15	1.84	155.99
2.	Arunachal Pradesh	7.42	0.00	7.42
3.	Assam	135.48	5.78	141.26
4.	Bihar	274.70	183.13	457.83
5.	Chhattisgarh	115.34	0.00	115.34
6.	Delhi	7.74	29.84	37.58
7.	Goa	4.13	0.79	4.92
8.	Gujarat	55.74	130.06	185.81
9.	Haryana	0.00	66.25	66.25
10.	Himachal Pradesh	15.41	26.92	42.33
11.	Jammu and Kashmir	50.83	11.76	62.59
12.	Jharkhand	128.55	16.41	144.96
13.	Karnataka	177.40	40.00	217.40
14.	Kerala	95.72	23.04	118.75
15.	Madhya Pradesh	86.80	202.54	289.34
16.	Maharashtra	168.43	215.34	383.77
17.	Manipur	11.80	0.00	11.80
18.	Meghalaya	12.28	2.39	14.67
19.	Mizoram	4.82	0.66	5.48
20.	Nagaland	7.63	0.00	7.63
21.	Odisha	152.97	25.48	178.44
22.	Punjab	0.00	72.51	72.51
23.	Rajasthan	0.00	232.63	232.63

Sl. No.	State/UT	Rice	Wheat	Total
24.	Sikkim	3.40	0.30	3.69
25.	Tamil Nadu	292.99	13.49	306.48
26.	Telangana	108.00	3.50	111.50
27.	Tripura	20.23	2.36	22.58
28.	Uttar Pradesh	322.51	473.53	796.04
29.	Uttarakhand	23.53	18.38	41.92
30.	West Bengal	133.79	196.72	330.52
31.	Andaman and Nicobar Islands	1.65	0.82	2.46
32.	Daman and Diu	0.26	0.29	0.55
33.	Lakshadweep	0.39	0.00	0.39
34.	Dadra and Nagar Haveli *	0.69	0.06	0.75
35.	Chandigarh *	0.00	0.00	0.00
36.	Puducherry *	0.00	0.00	0.00
GRAND TOTAL		2574.76	1996.79	4571.55

* NFSA is being implemented in cash transfer mode in Chandigarh, Puducherry and urban areas of Dadra and Nagar Haveli.

Statement-II

Details of food subsidy to various DCP States under TPDS, NFSA and other Welfare Scheme during 2016-17

(As on 13.12.2016) (₹ in crores)

Sl. No.	Name of the State	Subsidy released
1.	Bihar	748.00
2.	Punjab	1480.02
3.	Madhya Pradesh	3686.94
4.	Andhra Pradesh	2091.71
5.	Telangana	1063.00
6.	West Bengal	1651.66
7.	Chhattisgarh	2332.61
8.	Uttarakhand	49.57
9.	Tamil Nadu	829.60

Sl. No.	Name of the State	Subsidy released
10.	Odisha	2720.60
11.	Gujarat	27.17
12.	Kerala	126.05
13.	Chandigarh*	18.14
14.	Puducherry*	64.95
15.	Dadra and Nagar Haveli*	3.34
TOTAL		16893.36

* Under cash transfer scheme.

Imposition of stock limit on sugar mills

3433. SHRIMATI VIJILA SATHYANANTH:
SHRI LAL SINH VADODIA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that Government has imposed stock limits on sugar mills recently; if so, the details thereof; and

(b) whether it is also a fact that this is the first time that Government has imposed curbs on the ₹ 80,000 crore sugar industry ever since it was partially decontrolled in 2013, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) and (b) Stock holding limits were imposed for the first time on sugar mills since de-regulation of sugar sector directing them not to hold stock of sugar in excess of 37% and 24% of the total sugar available with them during 2015-16 sugar season respectively for the months of September and October, 2016.

Action taken on helpline complaints

†3434. SHRI HARIVANSH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether increasing the number of consumer helpline numbers is being contemplated and the States in which these helplines are functional;

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